

Thereafter, the applicant filed application for bail before this Court, but, the same was withdrawn with liberty to file an application before the Additional Sessions Judge once the charge sheet is filed in the matter.

4. The charge sheet has been filed on 18.04.2020. The applicant's application for bail was rejected by the Additional Sessions Judge for the second time on 05.05.2020 by observing that there is no change in the circumstances.

5. According to me, the Additional Sessions Judge, could not have simply ignored the fact that the charge sheet which has now been filed, *prima facie* shows conclusion of investigation. That apart, the discharge certificate by which, the victim was discharged from the hospital mentions that the victim suffered only simple injury.

6. The applicant is a mechanic, who resides at Shiroda. There is nothing to indicate that the applicant has no roots in the society. Mr. Gosavi, the learned Counsel for the applicant states that the applicant is married and has two children, who are studying. The record indicates some criminal antecedents, however, Mr. Gosavi pointed out that

one of the cases involve a cross complaint and in the second case, already 'A' final summary has been lodged by the investigating agency before the competent Court.

7. Upon considering the objection raised by the Additional Public Prosecutor and on appreciation of overall circumstances, I am of the opinion that the applicant can be enlarged on bail, however, subject to certain conditions.

8. This application for bail is consequently allowed by passing the following order:

O R D E R

- (a) The applicant shall be released on bail in an amount of Rs.25,000/- with one local surety in the like amount to the satisfaction of the Court where the charge sheet has now been filed.
- (b) The applicant shall not interfere with the witnesses, directly or indirectly, or otherwise do any act which will affect the trial of the matter.
- (c) The applicant shall attend the trial regularly and shall not remain absent without any genuine and lawful excuse.
- (d) The applicant will report to Ponda P.S. atleast, once every month and shall not leave the State without seeking prior permission of the Court where the charge sheet is pending trial.

(e) The application for bail is disposed off in the aforesaid terms.

9. All concerned to act on the basis of an authenticated copy of this Order.

M.S. SONAK, J.

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